

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75317 of 2018 (COD)
(On behalf of Appellant)

AND

Service Tax Appeal No.75508 of 2018

(Arising out of Order-in-Original No.22/S.Tax/Commr/2016 dated 23 February 2016
passed by Commissioner of Central Excise & Service Tax, Ranchi.)

M/s. Maa Lakshmi Enterprises

(Tangratoli Road, Piska More,
Ranchi-834005.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

.....Respondent

(5-A, Central Revenue Building,
Main Road, Ranchi-834001.)

APPEARANCE

Shri S.Goel (A.R.) for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI C.J.MATHEW, MEMBER(TECHNICAL)**

MISCELLANEOUS ORDER NO. 77148/2019

FINAL ORDER NO. 76226/2019

DATE OF HEARING : 23 September 2019
DATE OF DECISION : 23 September 2019

P.K.CHOUDHARY :

In view of the application dated 9 July 2019 on behalf of the
Appellant regarding withdrawal of the Appeal for the reasons mentioned

therein, the Appeal is dismissed, as withdrawn. Miscellaneous Application (COD) also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(C.J.MATHEW)
MEMBER (TECHNICAL)

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